

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(CAA)-146(PB)/2017

IN THE MATTER OF:

M/s Richemont India Pvt. Ltd.

.... APPLICANT / PETITIONER

And

M/s RLG Retail Pvt. Ltd.

.... RESPONDENT

SECTION:

Under Section 230-232

Order delivered on 19.09.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

For the APPLICANT / PETITIONER

:- Mr. Harshit Aggarwal, Advocate

For the RESPONDENT

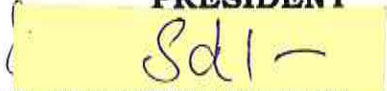
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ORDER

On behalf of the learned Counsel for the petitioner, a request has been made for passover, which cannot be accepted as one of us [Mr. R. Varadharajan, Member (Judicial)] has single Bench hearing as well. Therefore, the matter is adjourned to 17th October, 2017.


(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT


(R. VARADHARAJAN)
MEMBER(JUDICIAL)

19.09.2017
V. Sethi